CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL <u>NEW DELHI</u>

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 50157 of 2018

(Arising out of Order-in-Appeal No. 416(SM)ST/JPR/2017 dated 20.11.2017 passed by The Assistant Commissioner, Central Excise Division, Jaipur)

Sudarshan Apartments

..... Appellant

24, Goyal House, Ajmer Road, Jaipur

Versus

Commissioner of Central Excise, Customs & CGST-Jaipur I

.....Respondent

APPEARANCE:

Ms. Priyanka Goel, Advocate for the Appellant Shri Harshvardhan, Authorized Representative for the Department

CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

FINAL ORDER NO. <u>50541/2023</u>

DATE OF HEARING: 21 April, 2023

JUSTICE DILIP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant regarding full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

(JUSTICE DILIP GUPTA) PRESIDENT

(HEMAMBIKA R. PRIYA) MEMBER (TECHNICAL)